SUPREME COURT OF INDIA

The Collegium of the Supreme Court recommended the names of two Additional Judges for appointment as permanent Judges of the High Court of Bombay in the following terms:

- (i) Shri Justice Anil Laxman Pansare, and
- (ii) Shri Justice Sandipkumar Chandrabhan More.

On 12 April 2023, the Collegium of the High Court of Bombay unanimously recommended the above-named two Additional Judges for appointment as Permanent Judges of that High Court. The Chief Ministers and Governors of Maharashtra and Goa have concurred with the above recommendation.

In terms of the Memorandum of Procedure, Judges of the Supreme Court who are conversant with the functioning of the High Court of Bombay were consulted with a view to ascertain the suitability of the above Judges for being appointed as Permanent Judges.

धमरततो

A Committee of two Judges of the Supreme Court constituted by the Chief Justice of India in terms of the Resolution dated 26 October 2017 of the Supreme Court Collegium has assessed the judgments of the abovenamed Additional Judges.

With a view to assess the merit and suitability of the above-named Additional Judges for appointment as Permanent Judges, the Collegium has scrutinized and evaluated the material placed on record. Having considered all aspects of the proposal, the Collegium is of the view that S/Shri Justices (i) Anil Laxman Pansare, and (ii) Sandipkumar Chandrabhan More, Additional Judges, are fit and suitable for being appointed as Permanent Judges.

In view of the above, the Collegium resolves to recommend that S/Shri Justices (i) Anil Laxman Pansare, and (ii) Sandipkumar Chandrabhan More, Additional Judges, be appointed as Permanent Judges of the High Court of Bombay against the existing vacancies.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

12 July 2023